

HOUSES IN MAN NAGAR

*1511. **Shri Neswi:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the total number of houses in Man Nagar and their standard rent;

(b) how many of these are allotted to officers drawing over Rs. 1,000 per month;

(c) the number of officers in the pay range of Rs. 500 to Rs. 1,000 who have no houses allotted to them; and

(d) the reasons for not allotting these houses to the lower salaried groups (that is below Rs. 500)?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) 112; pooled standard rent of each under F.R. 45-A is Rs. 73 p.m.

(b) 75.

(c) 398.

(d) The accommodation available in these flats and the cost of these flats would involve Government in an undue expenditure on subsidising the accommodation of such people, if these are allotted to those drawing below Rs. 500 as salary as rent recoverable is limited to 10 per cent. of the emoluments.

FOREIGN INVESTMENT

*1512. **Shri K. P. Tripathi:** Will the Minister of Planning be pleased to state:

(a) whether the Planning Commission has considered the limit upto which foreign investment can, with safety, be permitted in India;

(b) if so, what is that limit;

(c) whether any consideration has been given to the necessity or otherwise of Indianising existing foreign investments against fresh foreign investments in India; and

(d) if so, the nature of the decision, if any, taken in this regard?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) and (b). Yes.

The amount of foreign investment desirable for a country's economic development cannot be determined in absolute terms or on a prior consideration. The question is not one of defining a quantitative limit but of determining the terms and conditions on which foreign investment can come in.

(c) and (d). Transfer of foreign commercial and industrial assets to Indian hands has been in progress on a voluntary basis during the past few years. No new decisions were called for.

कैलाश मानसरोवर को जाने वाले भारतीय तीर्थ यात्री

*१५१३. श्री भक्त दर्शन : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि तिब्बत में कैलाश-मानसरोवर की तीर्थ यात्रा पर जाते हुए तीन भारतीय साधुओं की ताकलाकोट और राक्षसतल के बीच हत्या कर दी गई थी; और

(ख) यदि हां, तो इस मामले में सरकार ने क्या कार्यवाही की ?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). As a result of inquiries made, it has been found that one sadhu was discovered lying dead near Rakshastal in June, 1954, but nobody could say how he had died. No other death or murder of pilgrims was reported to the Trade Agent. The Trade Agent took up this matter with the Chinese authorities who replied that the sadhu had died of hunger and cold and had not been murdered.

BLAST FURNACES

*1514. **Shri Niranjan Jena:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any foreign firm has secured permission from Government to build two blast furnaces in Burnpur;

(b) the proposed installed capacity of the plant; and

(c) the capital invested in it?

The Minister of Commerce (Shri Karmarkar): (a) to (c). No foreign firm has been permitted by Government to build blast furnaces in India on its own account; but Government have recently granted an import licence to the Indian Iron and Steel Company to import equipment for building two blast furnaces from the United Kingdom to be set up at Burnpur, in connection with their steel expansion programme which has been approved by Government. These blast furnaces will have a daily capacity of about 1,200 tons each and are estimated to cost about Rs. 2 crores.

COTTON

*1515. **Dr. J. N. Parekh:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total quantity of Indian cotton consumed by textile mills and other sources during the year 1953-54;

(b) the carry-over of the cotton bales during the current season;

(c) the exported quantity of Bengal, Mathia and Dhollera cotton during 1953-54; and

(d) the policy of Government regarding allowing export of short staple and Dhollera cotton?

The Minister of Commerce (Shri Karmarkar): (a) to (c). A statement is laid on the Table of the House. [See Appendix VI, annexure No. 29.]

(d) The policy is to allow export of those varieties and such quantities of cotton which are surplus to internal requirements.

CENTRAL LOAN

*1516. **Shri N. A. Borkar:** Will the Minister of Rehabilitation be pleased to lay a statement on the Table of the House showing:

(a) the total number of applications for the Central loan received by Gov-

ernment from the displaced persons of Madhya-Pradesh;

(b) the number of cases in which Central Loans have been given so far;

(c) the number of cases in which Central Loans have been refused and the reasons therefor; and

(d) the number of cases still under consideration and the time that will be taken for their final disposal?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) No separate statistics are available with regard to loan applications received by the Rehabilitation Finance Administration from displaced persons in Madhya Pradesh.

(b) Upto 31st October, 1954, loans have been sanctioned in favour of 648 applicants.

(c) No separate statistics are being maintained.

(d) On the 31st October, 1954, 28 loan applications were pending disposal from displaced persons in Madhya Pradesh. Out of these 27 loan applications have since been disposed of in November, 1954. Only one application is pending and it is likely to be disposed of in the next meeting of the Administration to be held in January, 1955.

DEVELOPMENT OF HILL DISTRICTS

*1517. **Shrimati Khongmen:** Will the Minister of Planning be pleased to state:

(a) the nature of the schemes, if any, submitted by the Assam Government for the development of Autonomous hill districts of Assam under the First Five Year Plan; and

(b) whether the State Government have also submitted any schemes for the development of these districts for inclusion in the Second Five Year Plan?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) A statement is laid on the Table of the House. [See Appendix VI, annexure No. 30.]

(b) No, Sir, not yet.